

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-1/271/2024/CERC

Dated: 12.07.2024

NOTIFICATION

In exercise of the powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003) read with sub-section 4 of Section 28 thereof and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:

**CHAPTER-1
PRELIMINARY**

1. Short title and commencement

- (1) These regulations may be called the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024.
- (2) These regulations shall come into effect from the date of their publication in the Official Gazette and, unless reviewed, modified earlier or extended by the Commission, shall be applicable during the control period from 1.4.2024 to 31.3.2029.

2. Scope and extent of application

- (1) These regulations shall be applicable for the determination of fees and charges to be collected by Regional Load Despatch Centres from the generating companies, distribution licensees, bulk consumers, inter-State transmission licensees, buyers, sellers, inter-State trading licensees, Settlement Nodal Agency (SNA) and any other users.

3. Definitions: In these regulations, unless the context otherwise requires:

- (1) **'Act'** means the Electricity Act, 2003 (36 of 2003);
- (2) **'Additional Capital Expenditure'** means the capital expenditure incurred or projected to be incurred during the control period by RLDCs and NLDC and admitted by the Commission after a prudence check;
- (3) **'Annual LDC Charges (ALC)'**: The Annual LDC charges (ALC) shall mean and include the aggregate revenue requirement (ARR) for meeting the annual expenditure to be incurred by the RLDCs and NLDC as approved by the Commission.
- (4) **'Auditor'** means an auditor appointed by the Grid-India, in accordance with the provisions of sections 224, 233B, and 619 of the Companies Act, 1956 (1 of 1956), as amended from time to time or Chapter X of the Companies Act, 2013 (18 of 2013), or any other law for the time being in force;
- (5) **'Bank Rate'** means the one year marginal cost of lending rate (MCLR) as specified by the State Bank of India issued from time to time or any replacement thereof for the time being in effect, plus 100 basis points;
- (6) **'Base rate of Late Payment Surcharge'** shall have the same meaning as defined in the Ministry of Power –Electricity (Late Payment Surcharge and Related Matters) Rules, 2022;
- (7) **'Buyer'** means an entity other than a regional entity, buying power under General Network Access (GNA) and whose scheduling through inter-State transmission system is coordinated by the Regional Load Despatch Centres;
- (8) **'Capital Cost'** means the capital cost as defined in Regulation 13 of these regulations;
- (9) **'Capital Expenditure' or 'CAPEX'** means the expenditure of capital nature planned to be incurred during the control period for the creation of assets of the Regional Load Despatch Centres or National Load Despatch Centre [including Corporate Centre (CC)], as the case may be;
- (10) **'Charges'** means recurring payments on a monthly basis to be collected by the Regional Load Despatch Centres for the services rendered by National Load Despatch Centre, Regional Load Despatch Centres, and Grid-India;
- (11) **'Commission'** means Central Electricity Regulatory Commission referred to in subsection (1) of section 76 of the Act;
- (12) **'Control Period'** means a period of five years starting from 1.4.2024;
- (13) **'Day'** means the 24-hour period starting at 00:00 hour;

- (14) **'Defaulting Entity'** means any user of RLDCs or NLDC having outstanding dues of Annual LDC Charges;
- (15) **'Default trigger date'**,
- (i) In case of non-payment of dues, shall be 75 days after the presentation of the bill by the RLDCs, and;
 - (ii) In case of non-maintenance of the payment security mechanism, shall be the next bank working day after the payment security mechanism is due to be replenished but is not replenished;
- (15) **'Due date'** means 45 days from the date of presentation of the bill by the RLDCs;
- (16) **'Effective tax rate'** shall be as per Regulation 31 of the Tariff Regulations 2024;
- (17) **'Expenditure Incurred'** means the fund, whether equity or debt or both, actually deployed and paid in cash or cash equivalent for the creation or acquisition of a useful asset and does not include commitments and the liabilities for which no payment has been made;
- (18) **'Fees'** means the non-refundable fixed payment collected by the Regional Load Despatch Centres or National Load Despatch Centre for the services rendered for commencement of grid access and scheduling and on account of registration, membership, or any other purpose as specified by the Commission from time to time;
- (19) **'Forum of Load Despatchers (FOLD)'** means the body constituted by the Forum of Regulators (FOR) and having NLDC, RLDCs, and SLDCs as its members with a secretariat at NLDC.
- (20) **'Grid Access'** means the permission granted by the concerned RLDC for integration of the generating station, including a stage or unit of the generating station, or licensees, or buyers or bulk consumers or sellers with the grid on meeting the technical requirements as per the applicable CEA Standards and CERC Regulations;
- (21) **'Grid Controller of India Limited (Grid-India)'** means a company entrusted with the operation of the National Load Despatch Centre in accordance with Section 26 of the Act and Regional Load Despatch Centres in accordance with Section 27 of the Act or any functions assigned by the Government of India or the Commission from time to time under the Act;

- (22) **‘Human Resource Expenses’ or ‘HR Expenses’** means the expenditure incurred on human resources, human resource development and training of manpower of RLDCs, NLDC (including corporate centre), and other entities as per these regulations;
- (23) **‘LDC Development fund’** is the fund created and maintained by Grid-India for the purposes specified in Regulation 24 of these regulations;
- (24) **‘Late Payment Surcharge’** means the charges payable by a user(s) of the RLDC on account of delay in payment of bills raised by the RLDC beyond the due date;
- (25) **‘Licensee’** means a person granted a license under Section 14 of the Act;
- (26) **‘Market Operation Function’** means functions related to the power market as per Regulation 6(1) of these Regulations;
- (27) **‘National Load Despatch Centre’ or ‘NLDC’** means the Load Despatch Centre at the national level established by the Central Government under sub-section (1) of Section 26 of the Act;
- (28) **‘Operation and Maintenance Expenses’ or ‘O&M expenses’** means the O&M expenses as defined in Regulation 21 of these regulations
- (29) **‘Other Support Functions’** means the functions performed by the RLDCs and NLDC and includes but are not limited to accounting, taxation and TDS reconciliation, settlement, billing and collection of charges, contracts, human resource administration, management information system, legal and regulatory affairs, rendering inputs for policy making, and to assist in other works as assigned to it time to time by the Commission or by Government of India;
- (30) **‘Qualified Coordinating Agency’ or ‘QCA’** shall have the same meaning as defined under the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023;
- (31) **‘Reference Rate of Interest’** means the rate as defined in the Tariff Regulations 2024;
- (32) **‘Region’** means any one of the regions demarcated by the Central Government under Section 25 of the Act;
- (33) **‘Regional entity’** means an entity whose scheduling, metering, and energy accounting is done at the regional level by the concerned Regional Load Despatch Centre;
- (34) **‘Regional Load Despatch Centre’ or ‘RLDC’** means the Centre for each region established by the Central Government under sub-section (1) of section 27 of the Act;

- (35) **‘Regulatory Pool Account’** means the account operated by the RLDCs or NLDC under the relevant regulations or orders by the Commission for handling Deviation Settlement Charges, Reactive Energy Charges, Ancillary Services Operation, Congestion Charges and Congestion Revenue amount due to market splitting or any other pool account/ market product which may be operated by RLDCs or NLDC from time to time as per the Regulations or directions of the Commission;
- (36) **‘Scheme’** means the facilities and equipment associated with and installed or proposed to be installed at the RLDCs, NLDC, and Corporate Centre of Grid-India, as the case may be;
- (37) **‘Seller’** means an entity other than a regional entity, supplying power through GNA and whose scheduling through inter-State transmission system is coordinated by RLDCs or NLDC, as the case may be;
- (38) **‘State Load Despatch Centre (SLDC)’** means the Centre established under sub-section (1) of section 31 of the Act;
- (39) **‘Settlement Nodal Agency’ or ‘SNA’** shall have the same meaning as defined under the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023;
- (40) **‘System Operation Function’** shall be as per Regulation 6(3) of these regulations;
- (41) **‘Tariff Regulations 2024’** shall mean the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024;
- (42) **‘Users’** shall have the same meaning as defined in Regulation 8 of these regulations;
- (43) **‘Year’** means a financial year;
- (44) **‘Zero Date’** means the date indicated in the Investment Approval for commencement of implementation of the project, and where no such date has been indicated, the date of Investment Approval shall be considered as Zero Date;
4. Words and expressions used in these regulations that are not defined herein but defined in the Act or other regulations of the Commission shall have the meaning as assigned to them under the Act or the said regulations of the Commission. Reference to any Acts, Rules and Regulations shall include amendments or consolidation or re-enactment thereof.

CHAPTER-2

GENERAL

5. Registration

- (1) The users, as specified in Regulation 8, shall register with the respective Regional Load Despatch Centre (RLDC) or National Load Despatch Centre (NLDC), as the case may be, for the commencement of Grid Access and for availing system operation services of RLDCs or NLDC by making payment of registration fees in accordance with Regulation 25 of these regulations and filing an online application in the format as prescribed in Appendix-III of these regulations, as under:
 - (a) All generating stations, including captive generating plant and Standalone storage system, distribution licensees, bulk consumers, buyers, sellers, QCA, SNA, Renewable Power Park developers, and inter-State transmission licensees or any other regional entity intending to avail the grid access shall register themselves with concerned Regional Load Despatch Centre responsible for scheduling, metering, energy accounting and switching operations, not less than 30 days prior to intended date of commencement of Grid access:

Provided that when a unit is added to a generating station or an element is added to a transmission system, the generating company or transmission licensee, as the case may be, shall send an intimation to the concerned RLDC(s) not less than 30 days prior to the intended date of commencement of grid access for such addition, for updating its records;

Provided further that the RLDCs concerned shall be intimated from time to time by the inter State transmission licensees about the addition of transmission elements synchronized with the grid and about the additional GNA quantum by the distribution licensees, bulk consumers, buyers, sellers, and SNA, if any, by the 10th of every month (as on last day of the previous month) for the purpose of updating the record by the concerned RLDC;

Provided also that regional entities shall register with respective RLDC or NLDC, as the case may be, prior to seeking first time energisation in terms of the CERC (Indian Electricity Grid Code) Regulations, 2023.

- (b) The power exchanges and trading licensees who intend to avail the services of RLDCs and NLDC shall register themselves with the National Load Despatch Centre not less than 30 days prior to the intended date of availing of the services.
- (2) Upon submission of the online application for registration, auto-generated acknowledgement for receipt of the application shall be issued by the concerned RLDC or NLDC, as the case may be.
- (3) After scrutiny, the concerned RLDC or NLDC, as the case may be, shall intimate the deficiencies in the application, if any, to the applicant within Seven (7) working days of receipt of the application. The applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed.
- (4) The concerned RLDC or NLDC, as the case may be, after scrutinizing applications for registration and on being satisfied with the correctness of the information furnished in the application shall register the applicant and send a written intimation thereof to the applicant.
- (5) RLDCs or NLDC, as the case may be, shall maintain a list of registered users on their website along with their date of registration.
- (6) RLDCs or NLDC may, after issuing a notice of at least one month, de-register a user in case of (i) termination of full quantum of connectivity or (ii) termination of full quantum of GNA or (iii) continuous default in payment of charges covered under these regulations for more than 120 days from the due date. A user can subsequently re-register once the default has been cured by following the registration process as specified under Regulation 5(1) of these regulations.
- (7) The eligible entities which have been registered with RLDCs or NLDC, and which have undergone a change in the name or legal status after the grant of registration shall inform, along with relevant documents from the appropriate authority such as Registrar of Companies or National Company Law Tribunal or any other Court, to the concerned RLDC or NLDC which shall, upon verification of the documents, update such change in its records within 30 days from the date of such information.

6. Functions of RLDC and NLDC

- (1) NLDC and RLDCs shall discharge functions assigned under the Act and the Rules and Regulations made under the Act. The broad categorisation of functions is detailed under sub-clauses of this Regulation.
- (2) Market Operation functions include but shall not be limited to the following functions:
 - (a) Facilitating grid access to new entities, including but not limited to first time charging of elements,
 - (b) Open access administration,
 - (c) Finalization of Inter-change schedules for energy accounting,
 - (d) Facilitation and monitoring of Day Ahead Market and Term Ahead Market,
 - (e) Facilitation and Monitoring of Real Time Market,
 - (f) Facilitation and Monitoring of Ancillary Services Market,
 - (g) Interface energy metering.
- (3) Registry functions under Renewable Energy Certificate (REC), Energy Savings Certificates (ESCerts), and similar other schemes as directed by the Commission or Government of India from time to time.
- (4) System operation functions include Real Time Grid Operation, operational planning, scheduling and despatch on day-ahead and real time basis, post-despatch analysis, Information dissemination and any other function(s) assigned to the RLDCs or NLDC, as the case may be, under the Act or Regulations or orders issued by the Commission from time to time.

7. Capital Expenditure (CAPEX)

- (1) The RLDCs and NLDC shall formulate the plan for capital expenditure (CAPEX plan) for the creation of new assets during the control period duly approved by the Board of Directors of Grid-India.
- (2) The CAPEX plan shall include the capital expenditure to be incurred during the control period for the following:

- (a) Up-gradation, modernization, automation, and expansion of infrastructure along with details of estimated expenditure and estimated completion period of each scheme;
 - (b) Replacement of existing assets after completion of their useful life;
 - (c) Replacement of the existing assets due to the obsolescence of technology;
 - (d) Adoption of State-of-the-Art IT and communication systems;
 - (e) Cyber security requirements;
 - (f) Any innovative schemes, R&D projects, and pilot projects for better grid operation;
 - (g) Disaster Recovery Control Centres for RLDCs and NLDC;
 - (h) Procurement of Land for office or residential quarters, construction and renovation of civil structures inter-alia for office building, staff quarters;
 - (i) Replacement or procurement of infrastructure facilities necessary for smooth, secure, and efficient system operation and day-to-day office works;
 - (j) Need for higher security and safety of the establishment;
 - (k) Installation of new assets, replacement of the assets or equipment before completion of their useful life, on account of change in law or force majeure conditions or not being compatible with upgradations under cyber security guidelines, as approved by the Commission;
 - (l) Liabilities to meet award of arbitration or for compliance with the directions or order of any statutory authority, or order or decree of any court of law.
- (3) In case of replacement of existing assets, RLDCs and NLDC, as the case may be, shall furnish to the Commission, the details such as the reasons for replacement, proposed date of replacement, cumulative depreciation recovered up to the proposed date of replacement, cumulative repayment of loan up to the proposed date of replacement, writing off of the gross value of the original assets from the original fixed assets along with estimated expenditure and estimated completion period of each scheme.
- (4) Consolidated schemes of CAPEX shall be dealt with as follows:
- (a) CAPEX involving NLDC and all RLDCs shall form part of the CAPEX plan of NLDC;

(b) In case of CAPEX involving one or more RLDCs and/ or NLDC, the CAPEX chargeable to each RLDC shall be segregated and shall form part of the CAPEX plan of the concerned RLDC or NLDC, as the case may be.

- (5) Any CAPEX required to be incurred during the control period due to force majeure or change in law (where force majeure and change in law shall be in accordance with the Tariff Regulations 2024) or directions of the Commission or other statutory bodies which did not form part of the CAPEX plan shall be considered at the time of true up:

Provided that where the additional capital expenditure involved for CAPEX is more than 20% of the capital expenditure approved for the control period, a separate petition may be filed during the control period.

8. Users

- (1) User for the purpose of these regulations shall be as under:

- (a) A generating station or stage or unit thereof whose scheduling, metering, and energy accounting are carried out separately for each stage or unit, such generating station or stage or unit shall be considered as a user for the purpose of sharing of Annual LDC Charges (ALC) in accordance with Regulation 27 of these regulations and for payment of registration fees in accordance with Regulation 25 of these regulations;
- (b) The captive generating plant and Standalone storage system shall be considered as a user for the purpose of these regulations;
- (c) In the case of inter-State transmission licensees, each region where the licensee has the operation shall be considered as a user for the purpose of these regulations;

Provided that the inter-State transmission licensee for cross border link shall be considered as a user for the purpose of these regulations.

- (d) Where any cross-border generating station is connected to the inter-State transmission system of the Indian Grid and is injecting power through GNA or T-GNA, the SNA designated by the Government of India for coordinating the scheduling, metering, and energy accounting for the transactions carried out for import of electricity through the said transmission system shall be considered as a user for the purpose of these regulations;

- (e) Where any cross-border buying entity is connected to the inter-State transmission system of the Indian Grid and is drawing power through GNA or T-GNA, the SNA designated by the Government of India for coordinating the scheduling, metering, and energy accounting for the transactions carried out for export of electricity through the said transmission system shall be considered as a user for the purpose of these regulations;
 - (f) Sardar Sarovar Project (SSP), Damodar Valley Corporation (DVC), and Bhakra Beas Management Board (BBMB), whose scheduling, metering, and energy accounting are carried out by the concerned RLDCs, shall be considered as users of the respective Regional Load Despatch Centres for the purpose of these regulations;
 - (g) Distribution licensee for the purpose of drawl of power or sale of power through ISTS;
 - (h) Any other entity which may use services of the RLDCs and NLDC from time to time;
- (2) Buyers, bulk consumers, sellers, Renewable Power Park Developer, ESS, QCAs and SNA shall be considered as users of the respective Regional Load Despatch Centres for the purpose of these regulations.
- (3) The power exchanges and Inter State trading licensees shall be considered as users of NLDC.

CHAPTER-3

DETERMINATION OF CHARGES

9. Truing up of Annual LDC Charges for the period 2019-2024

- (1) The annual LDC charges for the period 2019-24 shall be trued up in accordance with the provisions of Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of RLDC and NLDC) Regulations, 2019. The capital cost admitted as on 31.3.2024 based on the truing up shall form the basis of the opening capital cost as on 1.4.2024 for the determination of the annual LDC charges for the control period 2024-2029.

10. Determination of fees and charges for the period 2024-29

- (1) The NLDC shall file a petition on behalf of NLDC [including Corporate Centre (CC)] and all RLDCs, in the formats annexed as **Appendix-I** to these regulations within 180 days from the date of notification of these regulations, for determination of fees and charges for the control period 2024-29, based on the capital expenditure incurred and duly certified by the auditor as on 31.03.2024 and projected to be incurred during the control period 2024-29 based on CAPEX plan.
- (2) Before filing the petition, NLDC shall serve a copy thereof on the users and submit proof of service along with the petition. The concerned RLDCs and NLDC shall also keep the complete petition posted on its website till the disposal of the petition inviting comments from the public. Any suggestions or objections received from the public within 60 days of posting the petition shall be submitted to the Commission.
- (3) The Commission shall consider the suggestions and objections, if any, received from the respondents and the public. The Commission shall issue an order determining the fees and charges after hearing the petitioner, the users and any other person permitted by the Commission.
- (4) During the pendency of the petition, the RLDCs shall continue to bill the users on the basis of fees and charges approved by the Commission during the previous control period and applicable as on 31.3.2024, for the period starting from 1.4.2024 till approval of the Fees and Charges by the Commission, in accordance with these Regulations.
- (5) After the expiry of the control period, the RLDCs shall continue to bill the users provisionally on the basis of fees and charges approved by the Commission and applicable as on 31.3.2029 for the period starting from 1.4.2029 till the determination of fees and charges under the applicable regulations.
- (6) The Fees and Charges shall be determined separately for each of the Regional Load Despatch Centres and National Load Despatch Centre (including the Corporate Centre) by the Commission:

Provided that the annual LDC charges of NLDC including Corporate Centre expenses for the respective financial year shall be apportioned among Regional Load Despatch

Centres on the basis of the GNA of the drawee DICs located in the respective region as on 31st March for the preceding financial year.

11. Prudence Check of Capital Expenditure

- (1) The principles adopted for prudence check of capital expenditure shall be the reasonableness of capital cost, financing plan, interest during construction, use of efficient technology, upgradability/ scalability of the technology and systems to accommodate the growing requirement of system operation, cost overrun and time overrun, procurement of equipment and materials through competitive bidding and such other matters as may be considered appropriate by the Commission for determination of fees and charges:

Provided that, while carrying out the prudence check, the Commission shall also examine whether the RLDCs or NLDC, as the case may be, have been prudent in their judgments and decisions in the execution of the project.

12. Truing up of Annual Charges

- (1) NLDC shall file a petition on behalf of RLDCs and NLDC (including Corporate Centre) in the formats annexed as Appendix-I to these regulations by 30.11.2029 for carrying out truing up exercise after the end of the control period.
- (2) Along with the petition for truing up, details of capital expenditures, including additional capital expenditure, sources of financing, operation and maintenance expenditure, and any other expenditure incurred for the period from 1.4.2024 to 31.3.2029, duly audited and certified by the auditor, shall be furnished.
- (3) The Commission shall carry out truing up exercise along with the application for determination of fees and charges for the next control period, based on the capital expenditure, operation, and maintenance expenditure, and any other expenditure incurred up to 31.3.2029 and as admitted by the Commission after prudence checks at the time of truing up:

Provided that RLDCs and NLDC shall carry out annual reconciliation (as provisional truing up subject to truing up by the Commission at the end of the control period) of their expenditure based on actual capital expenditure, operation and maintenance expenditure, and any other expenditure, up to 31st March of each financial year of the

control period and refund the additional recovery of fees and charges to the users on or before 30th November of the following year:

Provided further that the RLDCs and NLDC shall carry out a mid-term review of their expenses once within the control period if the same is considered necessary in view of the emergent situation such as pay revision, significant deviation with respect to approved expenditure, or any other unforeseen requirement, and NLDC may file mid-term True-up Petition on behalf of RLDCs and NLDC, before the Commission, not before two years from the date of commencement of these Regulations.

- (4) The amount under-recovered or over-recovered by the Regional Load Despatch Centres, including the charges for the National Load Despatch Centre, shall be recovered from or refunded to the users, as the case may be, along with simple interest at the rate equal to the Bank Rate as on 1st April of the respective year, in six equal monthly instalments:

EXPLANATION:- Such interest shall be payable till the date of issuance of the Order by the Commission and no interest shall be allowed or levied during the period of payment of six-monthly instalments.

CHAPTER-4

COMPUTATION OF CAPITAL COST AND ADDITIONAL CAPITALISATION

13. Computation of Capital Cost

- (1) The capital cost, as admitted by the Commission after prudence check, for each of the Regional Load Despatch Centres and National Load Despatch Centre shall form the basis for determination of annual LDC charges of the RLDCs.
- (2) The capital cost shall be computed by considering the following:
- i) The Capital cost as admitted by the Commission as on 31.03.2024 duly trued up by excluding liability, if any;
 - ii) Expenditure on account of additional capitalization determined in accordance with Regulation 14 (1);

- iii) Funding for the development of analytics tools and pilot projects that are of a capital nature;
 - iv) The fixed assets decapitalized in accordance with Regulation 14 (2);
 - v) Interest during construction and incidental expenditure during construction as approved by the Commission;
 - vi) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project that does not carry any liability of repayment shall be excluded from the Capital Cost for the purpose of computation of interest on the loan, return on equity and depreciation;
- (3) The Capital cost shall be admitted after a prudence check, which may include scrutiny of the reasonableness of the capital expenditure, financing plan, Interest During Construction (IDC), Incidental Expenditure During Construction (IEDC), financing charges, any gain or loss on account of Foreign Exchange Rate Variation (FERV), cost over-run and time over-run and such other matters as may be considered appropriate by the Commission:
- (4) Interest during construction (IDC) shall be computed considering the actual loan and/or normative loan after taking into account the prudent phasing of funds up to completion of the project:

Provided that IDC on normative loan corresponding to excess equity over 30% of funds deployed shall be allowed only in case the actual infusion of equity on a quarterly basis is more than 30% of total funds deployed on a pari-passu basis.

Provided further that in case IDC on normative loan is to be allowed prior to the infusion of actual loan, rate of interest for computing such IDC shall be equal to 1-year SBI MCLR as prevailing on 1st April of the respective year.

Provided also that IDC on normative loan, post-infusion of actual loan shall be computed based on Weighted Average Rate of Interest (WAROI) for that respective quarter.

- (5) Incidental expenditure during construction (IEDC) shall be computed from the zero date, considering the pre-operative expenses up to the completion of the project. Any

revenue earned during the construction period up to completion, on account of interest on deposits or advances or any other receipts, shall be taken into account for a reduction in the incidental expenditure during construction.

- (6) If the delay in achieving the completion of the project is not attributable to the RLDC or the NLDC, as the case may be, IDC and IEDC, for the delayed period, may be allowed after prudence check, and the liquidated damages, if any, recovered from the contractor or supplier or agency shall be adjusted in the capital cost of the RLDC or the NLDC, as the case may be.
- (7) RLDCs and NLDC shall submit Auditor Certificate for the capital expenditure incurred as on 31.03.2024 and a Management Certificate duly signed by an authorised person, not below the level of Director of the company, for the projected capital expenditure for respective years of the control period 2024-29:

14. Additional Capitalization and De-Capitalization

- (1) The capital expenditure incurred or projected to be incurred for the assets already in service and the additional assets projected to be procured during the tariff period may be admitted, by the Commission, subject to prudence check.
- (2) In case of de-capitalization of assets, the original cost of such asset as on the date of decapitalisation shall be deducted from the value of the gross fixed asset and corresponding loan, as well as equity shall be deducted from the outstanding loan, and the equity respectively in the year such de-capitalisation takes place with corresponding adjustments in cumulative depreciation and cumulative repayment of the loan, duly taking into consideration the year in which it was capitalised.

Provided that in cases where an asset forming part of a scheme is de-capitalised and wherein the historical value of such asset is not available, the value of de-capitalisation shall be computed by de-escalating the value of the new asset by 5% per year until the year of capitalisation of the old asset subject to a minimum of 10% of the replacement cost of the asset.

15. Debt-Equity Ratio

- (1) The actual debt-equity ratio as admitted by the Commission for the period ending 31.3.2024 shall be considered for the opening capital cost of the Regional Load

Despatch Centres and National Load Despatch Centre for the control period 2024-29.

- (2) The capital expenditures incurred prior to 1.4.2024, where the debt-equity ratio has not been determined by the Commission for the determination of annual charges of RLDC for the period ending 31.3.2024, the Commission shall determine the debt-equity ratio in accordance with Regulation 16(3) of the Central Electricity Regulatory Commission (Fees and Charges for Regional Load Despatch Centres and other related matters) Regulations 2019.
- (3) For the capital expenditure incurred or projected to be incurred on or after 1.4.2024, the debt-equity ratio shall be considered as 70:30. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i Where equity actually deployed is less than 30% of the capital cost; actual equity shall be considered for determination of Return on Equity;
- ii the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment;
- iii Any grant obtained for the execution of the project shall not be considered as a part of the capital structure for the purpose of debt–equity ratio.

Explanation: The premium, if any, raised by Grid-India while issuing share capital and investing internal resources created out of its free reserve for the funding of the project shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilized for meeting the capital expenditure of the NLDC and RLDCs.

CHAPTER-5 FEES AND CHARGES STRUCTURE

16. Components of RLDC Fees and Charges:

- (1) The RLDC Fees and Charges shall comprise of Load Despatch Centre (LDC) Fees to be recovered by RLDCs or NLDC, as the case may be, towards registration for

commencement of grid access or for other services; and Annual LDC Charges (ALC) from the users towards scheduling of power.

17. Annual LDC Charges (ALC):

- (1) ALC shall comprise annual RLDC charges and apportioned annual NLDC charges (including Corporate Centre expenses). ALC shall be recovered on a monthly basis.
- (2) The Annual RLDC charges shall correspond to the expenditure proposed to be incurred by the RLDCs and approved by the Commission. Annual RLDC charges shall consist of the following components, namely:
 - (a) Return on equity;
 - (b) Interest on loan capital;
 - (c) Depreciation;
 - (d) Operation and maintenance expenses
 - (e) Human Resource expenses
 - (f) Interest on working capital;
- (3) **NLDC Charges (including Corporate Centre Expenses)**
 - (a) To the extent applicable, NLDC charges shall be computed by following the methodology specified under Regulation 17(2) of these regulations, except for interest on working capital.
 - (b) The expenditures towards running the Corporate Centre, including the FOLD Secretariat, Computer Emergency Response Team – Grid Operation (CERT-GO) functions, shall be allowed by the Commission after prudence check.
 - (c) All expenses of NLDC and Corporate Centre as approved by the Commission shall be apportioned to the Regional Load Despatch Centres for the control period 2024-29 on the basis of the GNA of the drawee DICs located in the respective regions as on 31st March for the preceding financial year.

CHAPTER-6
COMPUTATION OF ANNUAL LDC CHARGES (ALC)

18. Return on Equity

- (1) Return on equity shall be computed in Rupee terms on the equity base determined in accordance with Regulation 15 of these regulations.
- (2) Return on equity shall be computed on a pre-tax base rate of 15.50% and shall be grossed up as per clause (3) of this Regulation.
- (3) The rate of return on equity shall be computed by grossing up the base rate with the effective tax rate of the respective financial year by using the following formula and shall be rounded off to three decimal points:

$$\text{Rate of pre-tax return on equity} = \text{Base rate} / (1-t)$$

Where 't' is the effective tax rate.

- (4) Return on equity with respect to the effective tax rate applicable to Grid-India in line with the relevant provisions of the Finance Acts of the respective years during the control period shall be trued up at the end of the control period.

19. Interest on Loan Capital

- (1) The loan determined in accordance with Regulation 15 shall be considered a gross normative loan for the calculation of interest on the loan.
- (2) The normative loan outstanding as on 01.04.2024 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.03.2024 from the gross normative loan.
- (3) The repayment for each of the years of the control period 2024-29 shall be deemed to be equal to the depreciation allowed for that year. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro-rata basis, and the adjustment should not exceed cumulative depreciation recovered up to the date of de-capitalization of such asset.
- (4) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio or allocated loan portfolio, applicable to the respective Regional Load Despatch Centre:

Provided that if there is no actual loan for a particular year but the normative loan is still outstanding, the last available weighted average rate of interest shall be considered;

Provided further that if any of the Regional Load Despatch Centres do not have an actual loan, then the weighted average rate of interest on the loan of Grid-India as a whole shall be considered:

Provided further that if Grid-India does not have any actual loan, then the rate of interest for a loan shall be considered as 1-year MCLR of the State Bank of India as applicable as on 1st April of the relevant financial year.

- (5) The interest on the loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest as arrived at in accordance with Clause (4) of this Regulation.
- (6) The Grid-India shall make every effort to re-finance the loan as long as it results in net savings on interest. If re-financing or restructuring of a loan results in net savings on interest after accounting for cost associated with such refinancing or restructuring, the same shall be shared between the users and Grid-India in a ratio of 50:50. The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing:

Provided that the users shall not withhold any payment on account of the interest claimed by Grid-India during the pendency of any dispute arising out of the re-financing of the loan.

20. Depreciation

- (1) The value base for the purpose of depreciation shall be the capital cost of the assets admitted by the Commission.
- (2) The salvage value of the asset (excluding IT equipment and Software) shall be considered 10% and depreciation shall be allowed up to a maximum of 90% of the capital cost of the asset. The salvage value for IT equipment and software shall be considered NIL, and 100% of the value of the assets shall be considered depreciable.
- (3) Freehold land shall not be a depreciable asset, and its cost shall be excluded from the capital cost when computing the depreciable value of the capital cost of the asset.
- (4) Lease hold land shall be amortized over the lease period.

- (5) Depreciation shall be calculated annually based on the Straight-Line Method and at rates specified in Appendix-II to these regulations for the assets of the Regional Load Despatch Centre.
- (6) Assets fully depreciated shall be shown separately.
- (7) The value of the assets not in use or declared obsolete shall be taken out from the capital cost for the purpose of calculation of depreciation.
- (8) The balance depreciable value as on 1.4.2024 shall be worked out by deducting the cumulative depreciation from the gross depreciable value of the assets appearing in the books of accounts of the Grid-India for the respective Regional Load Despatch Centre and National Load Despatch Centre.
- (9) In case of de-capitalization of assets in respect of the concerned RLDC, the cumulative depreciation shall be adjusted after considering the depreciation recovered in tariff by the de-capitalized asset during its useful life.

21. Operation and Maintenance Expenses

- (1) Operation and maintenance (O&M) allowed for the year 2023-2024 shall be escalated by 5.25% every year to arrive at permissible operation and maintenance expenses for each year of the control period 2024-2029.
- (2) The following shall form part of O&M expenses:
 - (i) Expenditure incurred for operation and maintenance of the assets of RLDCs and NLDC;
 - (ii) Outsourced services, including consultancy services for learning and implementation of new technologies and market products;
 - (iii) Expenses incurred for new hardware or software of a revenue nature;
 - (iv) Expenses towards consumables, insurance and overheads, maintenance, housekeeping, logistic support, municipal taxes;
 - (v) Expenses towards research activities for the development of technologies for Grid stabilisation;
- (3) After the approval of O&M expenses for the control period, NLDC may file a separate petition during the control period for approval of additional O&M expenses of NLDC or

RLDCs, which exceed more than the 20% of the O&M expenses allowed for a year and the same shall be considered after prudence check.

22. Human Resource Expenses

- (1) Human Resource Expenses allowed for the year 2023-2024 shall be escalated by 5.25% every year to arrive at permissible Human Resource expenses for each year of the control period 2024-2029.
- (2) Any significant Human Resource Expenses envisaged during the control period 2024-29, due to additional manpower, wage revision, shall be allowed separately after prudence check.
- (3) Human Resource expenses shall include expenditures on manpower, funding for participation in national or international conferences and publication of technical papers therein, facilitating higher education, and availing institutional membership with national bodies and international bodies.
- (4) Performance-related pay computed in accordance with DPE and other applicable guidelines shall be met from the incentive allowed in accordance with Regulation 28 of these Regulations.
- (5) Human Resource Development (HRD) expenses, incurred by the NLDC or RLDCS shall be part of the Human Resource expenses. In addition to the capacity building of the employees of NLDC or RLDCs, capacity building workshops and training programs organized for other stakeholders shall also form part of the HRD expenses.
- (6) The strength of manpower required for the effective functioning of LDC shall be approved by the Commission based on a separate application to be filed by NLDC for manpower requirement of Grid-India along with Appendix-V. The proposal shall be accompanied by the Board approval for the proposed manpower plan.

23. Interest on Working Capital

- (1) The working capital for each RLDC shall cover:
 - (i) Operation and maintenance expenses for one month for the concerned RLDC and apportioned Operation and maintenance expenses for one month for the NLDC;

- (ii) Human resource expenses for one month for the concerned RLDC and apportioned Human resource expenses for one month for the NLDC;
 - (iii) Receivables equivalent to 45 days of annual charges as approved by the Commission.
- (2) The rate of interest on working capital shall be on a normative basis and shall be the **Reference Rate of Interest** as on 1.4.2024 as per the Tariff Regulations 2024:
Provided that the rate of interest on working capital shall be trued up at the end of the control period, considering the Reference Rate of Interest as on 1st April of each of the financial year during the control period 2024-29.
- (3) Interest on working capital shall be payable on a normative basis, notwithstanding that Grid-India has not taken any loan for working capital from any outside agency.

CHAPTER-7

LDC DEVELOPMENT FUND

24. LDC Development Fund

- (1) The Grid-India shall maintain a separate fund called 'Load Despatch Centre Development Fund (LDCD Fund)' for the purposes specified in this Regulation.
- (2) The charges on account of return on equity, interest on loan, depreciation, registration fees, Charges for scheduling under T-GNA, and interest earned on LDCD Fund shall be deposited into the LDCD Fund after meeting the statutory tax and Corporate Social Responsibility (CSR) requirements:
- (3) The RLDC and NLDC shall be entitled to utilize the money deposited in the LDCD Fund for the creation of new assets, loan repayment, servicing of the interest and dividend payment restricted to 15.50% of paid up Capital, meeting equity portion for new assets, margin money for raising loan from the financial institutions, payment towards purchase consideration for acquisition ventures subject to the approval of the Commission.
- (4) Any shortfall in meeting the revenue expenditures, including O&M Expenses, shall be met from the LDCD Fund. For this purpose, the Load Despatch Centre shall be entitled to take interest free advance from LDCD Fund, which shall be recouped from the

expenditure allowed by the Commission under the respective heads at the time of truing up to be carried out after the expiry of the control period 2024-29.

- (5) An asset funded, partly or fully, from the amount taken out from the LDCD fund shall be considered for computation of depreciation as per the rates specified in these regulations.
- (6) Amount taken out from the LDCD fund for funding an asset shall be treated as a normative loan and shall carry the normative rate of interest as a 1-year MCLR of the State Bank of India, as applicable, as on 1st April of the relevant financial year, which shall be deposited back to the LDCD fund.
- (7) RLDCs or NLDC may utilize the funds from the LDCD Fund to meet the shortfall, if any, in the annual charges allowed by the Commission or to meet the contingency expenses that were not foreseen at the time of making the application for charges and are considered necessary for the efficient power system operation.
- (8) The expenses under Regulation 29(2) of these regulations shall be paid from the LDCD fund.
- (9) Grid-India shall submit the amount accumulated in the LDCD Fund along with the breakup of sources from where the funds have been received. The Grid-India shall submit to the Commission at the end of every year, a report, along with an auditor's certificate, on utilization of the LDCD Fund during the previous year. The report shall, inter alia, contain the details of the quantum of fund utilized as well as un-utilized portions of the LDCD Fund. The Commission may, if necessary, issue directives to the RLDCs and NLDC for effective utilization of the LDCD Fund.

CHAPTER-8

COMPUTATION AND RECOVERY OF FEES AND CHARGES

25. Registration Fees: The fees shall be payable by the users, including power exchanges and electricity traders, before the commencement of grid access and scheduling. The fees payable are as under:

- (1) The distribution licensees and inter State transmission licensees shall pay non-refundable one-time registration fees of Rs.10 Lakh along with the application for commencement of grid access:

(2) The regional entity generating station, captive generating plant, and Standalone storage system shall pay registration fees as under:

- a) For installed capacity up to 10 MW: Rs .0.75 Lakh;
- b) For installed capacity of more than 10 MW and up to 100 MW: Rs. 1.5 Lakh;
- c) For installed capacity of more than 100 MW and up to 500 MW: Rs. 7.5 Lakh;
- d) For installed capacity of more than 500 MW and up to 1000 MW: Rs. 10 Lakh;
- e) For installed capacity of more than 1000 MW: Rs.15.0 Lakh:

Provided that the entire capacity of the generating station or stage thereof whose scheduling, metering, and energy accounting is done separately shall be considered for the purpose of registration fees at the time of the initial registration:

Provided further that the generating companies shall intimate RLDCs concerned about the additional capacity commissioned by the generating station or a stage thereof:

Provided further that a regional entity Renewable Hybrid Generating Station shall get registered for total AC Installed Capacity.

(3) The bulk consumer shall pay registration fees as under:

- a) For GNA less than or equal to 100 MW: Rs 5 Lakh;
- b) For GNA more than 100 MW and less than or equal to 500 MW: Rs 10 Lakh;
- c) For GNA more than 500 MW: Rs 15 Lakh.

(4) The inter-State trading licensees, Renewable Power Park Developer, QCA, SNA, sellers, and buyers shall pay one-time registration fees of Rs.15,000 (Rupees Fifteen Thousand only) along with the application for commencement of scheduling for market operation.

(5) The Power exchanges shall pay NLDC Rs.30.0 Lakh (Rupees Thirty Lakh only) as one-time registration fees.

(6) All other users, as defined in Regulation 8 of these regulations, shall be liable to pay one-time registration fees of Rs. 15,000 (Rupees Fifteen Thousand only) along with the application (Appendix-III) for commencement of grid access.

26. Monthly LDC Charges

- (1) The monthly LDC charges for each RLDC shall be $1/12^{\text{th}}$ of the (Approved Annual LDC Charges under Regulation 17 of these regulations plus the Performance Linked Incentive). The monthly LDC charges shall be recovered in the proportion of $1/3^{\text{rd}}$ each from the three categories defined as sub-clauses (a), (b), (c) as under:
- (a) The LDC Charges for inter-State transmission licensees shall be worked out on the basis of the circuit kilometres (ckt-km) of the lines and MVA capacity of substation owned by inter-State transmission licensees;
 - (b) The LDC Charges for the regional entity generating station, regional entity captive generating plant, and regional entity standalone storage system shall be worked out on the basis of installed capacity and for sellers and SNA (for the purpose of injection into the Indian grid) shall be worked out on the basis of GNA;
 - (c) The LDC Charges for the distribution licensees, regional entity bulk consumers, SNA (for the purpose of a drawl from the Indian grid), and buyers shall be worked out on the basis of GNA to such entities.
- (2) Performance Linked Incentive for the purpose of calculating monthly LDC charges for each RLDC, for the purpose of provisional recovery of PLI, shall be considered as 90% of the last approved Performance Linked Incentive for respective RLDC and shall include apportioned 90% of the last approved Performance Linked Incentive for NLDC (including corporate centre) and shall be referred to as PPLI. Such provisional recovery of PLI shall be subject to annual reconciliation in terms of Regulation 28 of these regulations.

27. Computation and Payment of LDC Charges:

- (1) The rates of LDC charges for inter-State transmission licensees shall be computed on an annual basis and recovered on a monthly basis in accordance with the following formula;

(i) Monthly LDC Charge rate (for inter-State transmission licensee) =

(A) For the transmission line =

$$(1/6) [ALC + PPLI / (Ckt_Km)] / 12 \text{ in Rs./Kilometer}$$

Where,

ALC = Approved Annual LDC Charges in accordance with Chapters 5 and 6;

Ckt_Km = Length of aggregate inter-State transmission lines as on the last day of the month prior to the month of billing (rounded off to the nearest two decimals);

(B) For the substation =

$$(1/6) [ALC+PPLI/ (Transformation Capacity)]/12 \text{ in Rs./MVA}$$

Where,

ALC = Approved Annual LDC Charges in accordance with Chapters 5 and 6;

MVA = Quantum of aggregate ISTS Transformation Capacity as on the last day of the month prior to the month of billing (rounded off to the nearest two decimals);

- (2) Monthly LDC charges payable by individual transmission licensees shall be the sum of (i) the rate determined for LDC charge for the transmission lines multiplied by the length (in Ckt Km) of transmission lines; and (ii) the rate determined for LDC charges for substation multiplied by Transformation Capacity (in MVA) of the substation(s), owned and operated by the respective transmission licensee(s).
- (3) For inter-regional transmission lines, the total circuit kilometres shall be divided on a 50:50 basis for monthly billing.
- (4) The rates of LDC charges for generating stations, captive generating plants, standalone storage systems, sellers, and SNA shall be computed on an annual basis and recovered on a monthly basis in accordance with the following formula:

Monthly LDC Charge rate (for entities injecting into ISTS) =

$$(1/3) (ALC+PPLI/ (Capacity)) / 12 \text{ in Rs. / MW}$$

Where,

ALC = Approved Annual LDC Charges in accordance with Chapters 5 and 6;

Capacity=Aggregate Installed capacity (in MW) of generating stations, captive generating plants, and Standalone storage systems; GNA quantum (in MW) of the sellers (rounded off to the nearest two decimals), SNA (for the purpose of injection into Indian Grid), whose scheduling is covered under the concerned RLDC as on last day of the month prior to the month of billing;

- (5) The monthly LDC charges payable by a generating station, captive generating plant or standalone storage system or sellers, or SNA shall be computed on the basis of rates determined above multiplied by the respective installed capacity (MW) or the GNA quantum (MW) of the generating station or seller or SNA respectively.

- (6) The rates of LDC charges for distribution licensees, Bulk Consumers, SNA, and buyers shall be computed on an annual basis and recovered monthly after taking into account the GNA quantum in accordance with the following formula:

Monthly LDC Charge rate (for drawl from ISTS) =

$(1/3) (ALC+PPLI/ (Capacity))/12$ in Rs./ MW

Where,

ALC = Approved Annual LDC Charges in accordance with Chapters 5 and 6;

Capacity = GNA granted to distribution licensees, Bulk Consumers, SNA (for the purpose of a drawl from Indian Grid), and buyers (rounded off to the nearest two decimals) whose scheduling are covered under the concerned RLDC as on the last day of the month prior to the month of billing;

- (7) Monthly LDC charges payable by distribution licensees, Bulk Consumers, SNA, and buyers shall be collected in proportion to the sum of their GNA as on the last day of the month prior to billing of the month.
- (8) The distribution licensee shall be eligible to draw power or inject power within its GNA quantum as per the CERC (Indian Electricity Grid Code) Regulations, 2023. The distribution licensee shall pay Monthly LDC charges corresponding to GNA under sub-clause (6) and (7) of this Regulation and shall not pay any separate monthly LDC charges for injection of power within its GNA quantum.
- (9) Each RLDC shall publish INR per MW or INR per ckt-km or INR per MVA rate every month on the last working day of the previous month for bills to be raised for the next month.
- (10) The intra-State entities, including distribution licensees of the State, shall have the option of making payment of ALC charges to the respective RLDC through the respective State Load Despatch Centre (SLDC) as the nodal agency for collection of monthly LDC charges payable to the concerned Regional Load Despatch Centre (RLDC). After collecting the monthly LDC charges, the concerned SLDC shall deposit the same into the account of the concerned RLDC. The RLDC users in the state may make direct payment of ALC into the account of the concerned RLDC.
- (11) For facilitating direct billing and collection from individual distribution Licensee or buyers or sellers in a State, the GNA quantum granted to STU/State for the previous month segregated for each intra-State entity shall be shared by CTUIL with respective RLDC

by the 10th day of every month for the quantum as on last day of the previous month. The same quantum shall be considered for billing monthly LDC charges for the respective RLDC.

- (12) In case of regional entity user with nil GNA quantum, ALC charges corresponding to 50MW shall be billed.

CHAPTER-9

PERFORMANCE LINKED INCENTIVE

28. Performance Linked Incentive to RLDCs and NLDC

- (1) Recovery of incentive by the RLDCs and NLDC shall be based on the performance against the Key Performance Indicators (KPIs) as specified in **Appendix-IV** or such other parameters as may be prescribed by the Commission.
- (2) The Methodology for the calculation of specific metrics for the key performance indicators specified in Appendix-IV and subsequent determination of Team Rating (Rating of Excellent, Very Good, Good, Fair, Poor) shall be detailed in a Procedure to be prepared by Grid-India and submitted to the Commission for approval within 3 months of the issue of these Regulations.
- (3) The NLDC shall file a single application on behalf of NLDC (including Corporate Centre) and all RLDCs in the formats annexed as **Appendix-IV** to these Regulations to claim Performance linked Incentive with details of actual performance against each of the key performance indicators to the Commission on an annual basis for the previous year ending on 31st March.
- (4) The Commission shall evaluate the overall performance of the RLDCs or NLDC, as the case may be, on the basis of annual key performance indicators and their weightages as specified in **Appendix-IV**.
- (5) The key performance indicators and their weightages specified in Appendix-IV shall be applicable for the period 2024-2025. For the year 2025-26 onwards, NLDC shall submit revised key performance indicators and their weightages, as required, with the revised procedure by the end of December in each year starting from December 2024, for the proposed KPIs for the next financial year, which shall be reviewed and approved by the Commission. Unless revised by the Commission, key performance indicators and their

weightages approved for the last Financial Year shall be applicable for the next Financial year till 2028-2029.

- (6) Each RLDC and NLDC shall be allowed to recover an incentive of 12% of its Annual LDC Charges for a performance level of 90% against the KPIs. The performance of the previous year ending on 31st March shall be considered for calculation and recovery of incentive in the year.

Provided that the incentive shall increase by 1% of Annual LDC Charges for every 5% increase of performance above 90% on a pro-rata basis.

Provided further that incentive shall be reduced by 1% on a pro-rata basis for every 3% decrease in performance level below 90%.

- (7) The incentive payable to individual employees of all RLDCs and NLDC (including Corporate Centre) shall be in accordance with Performance Related Pay (PRP) as per DPE Office Memorandum No. W-02/0028/2017-DPE (WC)-GL-XIII/ 17 dated 3.8.2017:

Provided that "Team's Performance Component" under Annexure-IV of DPE Office Memorandum No. W-02/0028/2017-DPE (WC)-GL-XIII/ 17 dated 3.8.2017 for each RLDC or NLDC shall be based on the Performance approved by the Commission for each RLDC or NLDC in accordance with methodology approved under Clause (2) of this Regulation:

Provided further that the Performance Related Pay payable to employees, shall be calculated considering the 'Team Rating' as 'Very Good' till the Performance for the respective year is approved by the Commission:

Provided also that such provisional calculation of PRP payable to employees shall be subject to payment or recovery, as per the approved performance for the year, for each RLDC or NLDC for the year. Payment or recovery with respect to employees, if any, due to such adjustment shall be made without interest.

- (8) Performance Related Pay computed in accordance with DPE Guidelines shall be met from the incentive allowed in accordance with this Regulation.
- (9) On approval of Performance Linked Incentive for the respective year by the Commission, RLDC shall carry out annual reconciliation based on PRP disbursed to the employees on a provisional basis (in terms of Clause 6 of this Regulation), PRP payable based on the Performance approved for the year and PPLI recovered from users (in terms of Clause (2) of Regulation 26 of these regulations). Additional recovery from or

refund to the users, if any, shall be carried out within one month from the approval of the PLI by the Commission for the respective year. The details of such annual reconciliation shall be filed by NLDC along with a true up Petition detailing the reconciliation carried out by each RLDC and NLDC. Truing up required, if any, for the control period on this account shall be made along with truing up charges for RLDC and NLDC for the control period.

29. Incentive to the employees of RLDCs and NLDC for acquiring the Certification

- (1) The employees of RLDCs and NLDC who acquire the certificate of basic level, specialist level, and management level in their respective areas of specialization shall be allowed incentive for acquiring the certification as well as on renewing the same every three years at the following rates:

Sl. No.	Certification Level	Amount (in Rupees)
1	Basic	20000
2	Specialist	30000
3	Management	40000

Provided that a person acquiring more than one certification shall be eligible for an incentive for the higher certification at the time of renewal.

- (2) Funding for (i) payment of registration and/or application fees for appearing in basic, specialist, and management level examinations, (ii) payment towards training expenses for these examinations, and (iii) payment of incentive for acquiring the certification, shall be made from the LDCD Fund.

CHAPTER-10

BILLING AND OTHER MISCELLANEOUS PROVISIONS

30. Billing and Payment of charges

- (1) Bills shall be raised for the LDC charges on a monthly basis by the RLDCs in accordance with these regulations, and payments shall be made by the users directly to the respective RLDCs through payment gateway.

- (2) All costs/expenses/charges associated with making payment of LDC Charges shall be borne by the users.
- (3) Persistent default in payment of LDC charges by any user shall be brought to the notice of the Commission.
- (4) The charges payable by the user shall be first adjusted towards a late payment surcharge on the outstanding charges and, thereafter, towards monthly charges billed by RLDCs starting from the longest overdue bill.

31. Late payment surcharge:

- (1) In case the payment of any bill for charges payable under these regulations is delayed by a user beyond a period of 45 days from the date of billing, a late payment surcharge at the base rate, in line with Regulation 3(6) of these regulations, per month shall be levied from the users. The rate of late payment surcharge for the successive months of default shall increase by 0.5 per cent for every month of delay, provided that the late payment surcharge shall not be more than three per cent higher than the base rate at any time.

32. Operationalizing the Payment Security Mechanism (PSM) and its consequences:

- (1) Users shall make regular payment of RLDC charges. In case of default in making payment of RLDC charges, the concerned RLDC may direct the user to maintain an unconditional, irrevocable, and adequate PSM in the form of a Letter of Credit.
- (2) PSM shall be equivalent to 110% of last year's maximum monthly LDC Charges.
- (3) In case of non-maintenance of PSM, RLDC may regulate open access to users as per Regulation 33 of these regulations.

33. Regulation of access to defaulting entities:

- (1) In case of non-payment of dues by the users or in case of non-maintenance of payment security mechanism after the default trigger date, the scheduling of electricity for the defaulting entity shall be regulated as follows:
 - (a) T-GNA, including already approved T-GNA, for the sale and purchase of electricity through short term contracts, including in the power exchange, shall be regulated entirely:

Provided further that the NLDC may, under exceptional circumstances for grid security, temporarily review the regulation of T-GNA and record the reasons for doing so in writing.

- (b) If, even one month after the regulation of the T-GNA, the dues remain unpaid, apart from the regulation of the short term contracts under T-GNA in its entirety, the short term contracts under GNA shall be regulated entirely.
 - (c) The reduction or withdrawal of access for sale and purchase of electricity through contracts other than short-term contracts shall be in such a manner that the quantum of reduction in drawl or injection schedule increases progressively by ten per cent (10%) for each month of default.
- (2) In case of default by the transmission licensee, on intimation by RLDC, after the default trigger date, CTU shall transfer the due amount for RLDC from the amount recovered from drawee DICs towards yearly transmission charges for such defaulting ISTS transmission licensee within 7 days from the date of issuance of such intimation by RLDC.
- (3) Upon payment of outstanding dues or maintaining adequate Payment Security Mechanism, as the case may be, the regulation of access shall cease to operate, and access shall be restored at the earliest, but not later than one day, excluding the day on which payment is made.

34. Recovery of the cost of hedging or Foreign Exchange Rate Variation

- (1) Recovery of the cost of hedging or foreign exchange rate variation shall be made directly by the RLDCs from the users without making any application before the Commission:
- Provided that in case of any objection by the users regarding the cost of hedging or foreign exchange rate variation, the RLDCs may file an appropriate petition before the Commission for a decision.

35. Rebate

- (1) For payment of bills of the RLDC through letter of credit on presentation or through National Electronic Fund Transfer (NEFT) or Real Time Gross Settlement (RTGS)

payment mode within a period of 5 days of presentation of bills by the RLDC, a rebate of 1.50% shall be allowed.

Explanation: In case of computation of '5 days', the number of days shall be counted consecutively without considering any holiday. However, in case the last day or day is an official holiday, the 5th day for the purpose of Rebate shall be construed as the immediate succeeding working day (as per the official State Government's calendar or RBI declared a holiday, where the Office of the Authorised Signatory or Representative of the Beneficiary, for the purpose of receipt or acknowledgement of Bill is situated).

- (2) Where payments are made on any day after 5 days and within a period of 30 days of presentation of bills by the RLDC, a rebate of 1% shall be allowed.
- (3) No rebate shall be allowed for payments made from T+31 days to T+45 days from the date of issuance of the bill.

36. Settlement of Fees and Charges dues for users under long outage: In case of complete isolation from the grid due to natural calamities for a long duration, the user may request the concerned RLDC for de-registration on a temporary basis. The user will have to apply for reregistration as per Regulation 5(1) of these regulations prior to the commencement of grid access.

37. Dispute Resolution: In case of any dispute, if the parties fail to arrive at a mutual settlement in accordance with law, any of the parties may file a petition in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, as amended from time to time, including statutory re-enactment thereof, for adjudication of the dispute.

38. Power to Relax: The Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by NLDC or any of the RLDCs or any User after giving reasonable opportunity to those likely to be affected by such relaxation.

39. Removal of Difficulty: If any difficulty arises in giving effect to the provisions of these regulations, the Commission may, by order, make such provision not inconsistent with the provisions of the Act or provisions of any other regulations specified by the Commission, as

may appear to be necessary for removing the difficulty in giving effect to the objectives of these regulations. The Commission may, from time to time, issue orders and practice directions with regard to the implementation of these regulations and matters incidental or ancillary thereto as the Commission may consider appropriate.

Sd/-
(Harpreet Singh Pruthi)
Secretary

APPENDIX

TARIFF FILING FORMS (NLDC/RLDCs)

INDEX

**Checklist of Forms and other information/ documents for tariff filing for
NLDC/RLDCs**

Form No.	Tariff Filing Formats (RLDCs)	Tick
FORM-1	Summary Sheet	
FORM-2	Calculations for Return on Equity	
FORM-3A	Financial Package	
FORM-3B	Statement of Capital Cost	
FORM-3C	Financing of Additional Capitalization	
FORM-4A	Calculation of Interest on Normative Loan	
FORM-4B	Calculation of Weighted Average Rate of Interest on Actual Loans	
FORM-4C	Details of Foreign Loans	
Form-4D	Details of allocation of Corporate loans to various RLDCs	
FORM-5A	Statement of Depreciation	
FORM-5B	Calculation of depreciation rate	
FORM-6A	Details of Operation and Maintenance Expense excluding Human Resource Expenses	
FORM-6B	Details of Human Resource Expenses	
FORM-6C	Details of Repairs and Maintenance Expenses	
FORM-6D	Details of Administrative and General expenses	
FORM-8	Interest on Working Capital	
FORM-9	Year wise statement of LDC Development Fund (projected)	
FORM-10	Other Income	

Other Information/ Documents		
Sl. No.	Information/Document	Tick
1	Audited Balance Sheet and Profit and Loss Accounts with all the Schedules and Annexure for RLDC /NLDC and Corporate office.	
2	Copies of relevant loan Agreements	
3	a)Copies of the approval of Competent Authority for the Capital Cost and Financial package. b)CAPEX plan along with Board approval, estimated capital cost and justification	
4	a)Copies of the Equity participation agreements and necessary approval for the foreign equity, if any. b)Equity contribution from LDC Development Fund along with Board Approval	
5	Any other relevant information, (Please specify)	

Note1.Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the electronic form.

Summary Sheet

Name of the NLDC/RLDCs: _____

(Rs. In lakh)

S.N.	Particulars	Form No.	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2		3	4	5	6	7	8
1	Return on Equity#							
2	Interest on Loan Capital							
3	Depreciation							
4	O&M Expenses							
5	HR Expenses							
6	NLDC* charges and Corporate office expenses (for RLDCs)							
7	Interest on Working Capital (for RLDCs)							
	Total							

Details of calculations, considering equity as per regulation, to be furnished.

*NLDC charge and corporate office expense applicable for RLDCs

Petitioner

Calculations for return on equity

Calculations for return on equity							
Name of NLDC / RLDCs :							
Year ending March							
Particulars	Unit	Existing 2023-24	2024- 25	2025- 26	2026- 27	2027- 28	2028- 29
1	2	3	4	5	6	7	8
Base rate of Return on Equity	%						
Tax Rate	%						

Detailed Calculation for Return on Equity

Particulars	Unit	Existing 2023-24	2024- 25	2025- 26	2026- 27	2027- 28	2028- 29
GROSS EQUITY AS ON 1.4.2024 FOR RLDC ASSETS							
ADD CAP 2024-25 (AVG EQUITY DURING THE YEAR)							
ADD CAP 2025-26 (AVG EQUITY DURING THE YEAR)							
ADD CAP 2026-27 (AVG EQUITY DURING THE YEAR)							
ADD CAP 2027-28 (AVG EQUITY DURING THE YEAR)							
ADD CAP 2028-29 (AVG EQUITY DURING THE YEAR)							
TOTAL EQUITY							

RATE OF RETURN ON EQUITY							
RETURN ON EQUITY							
NOTE: Income tax rate applicable for each financial year is based on the rates as per Income Tax Act, 1961							

Petitioner

FORM-3A Financial Package

Name of the LDC: _____

Project Cost as on 1.4.2024: _____

Date of Commissioning/ Put to use: _____

(Rs in lakh)

	Financial Package as Approved		Financial Package as on date of Commissioning/ Put to use/1.4.2024		As Admitted on 1.4.2024	
	Currency	Amount	Currency	Amount	Currency	Amount
1	2	3	4	5	6	7
Loan-I						
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

Petitioner

Statement of Capital cost

Name of the NLDC/ RLDCs:

(Rs in lakh)

		As on relevant date*
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC, FC, FERV and Hedging cost included in A(a)above	
	d) Amount of IEDC (excluding IDC, FC, FERV and Hedging cost) included in A(a) above	
B	a) Addition in Gross Block Amount during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC, FC, FERV and Hedging cost included in B(a)above	
	d) Amount of IEDC included in B(a) above	
C	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC, FC, FERV and Hedging cost included in C(a) above	
	d) Amount of IEDC included in C(a) above	

* Relevant date/s means date of Commissioning/ Put to use and financial year start date and end date

Petitioner

Financing of Additional Capitalisation

Name of the NLDC/RLDCs :

(Rs. in lakh)

Financial Year (Starting from 1.4.2024)	Projected/Actual					Admitted				
	Year 1*	Year 2	Year 3	Year 4	Year 5 And so on	Year 1	Year 2	Year 3	Year 4	Year 5 And so on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalized in Work/ Equipment										
Financing Details										
Loan from LDCD fund										
Loan-1										
Loan-2 and so on										
Total Loan										
Equity										
Internal Resources										
Others										
Total										

*Year 1 refers to Financial Year of Commissioning/ Put to use and Year 2, Year 3 etc. are the subsequent financial years respectively.

Petitioner

(Rs in lakh)

Calculation of interest on Normative Loan						
Name of LDC:						
Particulars	Existing 2023-24	2024 -25	2025 -26	2026 -27	2027 -28	2028- 29
1	2	3	4	5	6	7
Gross Normative loan – Opening						
Cumulative repayment of Normative Loan upto previous year						
Net Normative loan-Opening						
Increase/Decrease due to ACE during the Year						
Repayments of Normative Loan during the year						
Net Normative loan-Closing						
Average Normative Loan						
Weighted average Rate of Interest on actual Loans						
Interest on Normative loan						

Petitioner

Calculation of Weighted Average Rate of Interest on Actual Loans*

Name of LDC: _____

(Rs in lakh)

Sl. no.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
	Loan-1						
	Gross loan – Opening						
	Cumulative repayments of Loans up to previous year						
	Net loan – Opening						
	Add: Drawal (s) during the Year						
	Less: Repayment(s) of Loans during the year						
	Net loan – Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						
	Loan repayment effective from (date to be indicated)						
	Loan-2 ...						
	Loan-3 and so on						
	Total Loan						
	Gross loan – Opening						

Cumulative repayments of Loans upto previous year							
Net loan – Opening							
Add: Drawal (s) during the Year							
Less: Repayment (s) of Loans during the year							
Net loan – Closing							
Average Net Loan							
Interest on loan							
Weighted average Rate of Interest on Loans							

* In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency are also to be furnished separately in the same form.

Petitioner

1	At the date of hedging									
2	Period of hedging									
3	Cost of hedging									
	Currency2 [1]									
A	At the date of									
1	Drawl									
2	Scheduled repayment date of principal									
3	Scheduled payment date of interest									
4	At the end of Financial year									
B	In case of Hedging [3]									
1	At the date of hedging									
2	Period of hedging									
3	Cost of hedging									

Petitioner

Statement of Depreciation

Name of LDC:

(Rs. In lakh)

Financial Year	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
Depreciation on Capital Cost						
Depreciation recovered during the Year						
Cumulative depreciation deducted due to de- capitalization or write off of the assets etc.						
Cumulative Depreciation and Advance against Depreciation recovered upto the year						

Petitioner

FORM-5B**Calculation of Depreciation Rate**

Name of LDC:

(Rs in lakh)

Sl. no.	Name of the Assets*	gross Block as on 31.03.2024, whichever is later and subsequently for each year thereafter up to 31.3.2029	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.2029
	1	2	3	4= Col.2 X Col.3
1	Land (Freehold, Lease hold)			
2	Building and civil works			
3	Auxiliary power supply system			
4	Office furniture and furnishing			
5	Communication equipment			
6	SCADA hardware with test equipment and spares			
7	ICT equipment			
8	Software			
9	TOTAL			
	Weighted Average Rate of Depreciation (%)			

* Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

Petitioner

Details of Operation and Maintenance Expenses excluding Human Resource expenses**Name of LDC:**

(Rs. in lakh)

	ITEMS	2024-25	2025- 26	2026-27	2027-28	2028-29
	1	2	3	4	5	6
1	Operational expenses					
2	Repairs and maintenance expenses					
3	Administrative and General expenses etc.					
4	Total					

NOTE:

1. Detail of these expenditure as per formats enclosed
2. To be furnished for the [...] LDC.

Petitioner

Name of LDC:

Details of Human Resource Expenses

Period-	1	ACTUALS FOR PREVIOUS FIVE YEARS
	2	ACTUALS FOR IST SIX MONTHS OF THE CURRENT YEAR
	3	EXPECTED FOR LAST SIX MONTHS OF THE CURRENT YEAR
	4	EXPECTED FOR ENSUING YEAR

Sr. No.	Account Code	Particulars	Executive		Non Executive		Total
1	Number of Employees						
2	Salaries						
3	Over-time						
4	Dearness Allowance						
5	Other Allowance						
6	Bonus						
7	Sub Total (1 to 6)						
	OTHER STAFF COST						
8	Reimbursement of Medical Expenses						
9	Leave Travel Concession						

10	Reimbursement of House Rent						
----	-----------------------------	--	--	--	--	--	--

11	Interim Relief to Staff						
12	Encashment of Earned Leave						
13	Honorarium						
14	Payment under Workmen compensation Act						
15	Ex-gratia						
16	Expenditure on VRS						
17	Sub Total (8 to 16)						
18	Staff Welfare Expenses						
19	Terminal Benefits						
20	Provisions						
21	Others (Specify)						
22	Human Resource Development						
23	Total (7+17+18+19+20+21+22)						
24	Revenue recovered, if any						
25	Net Total (24-29)						

Additional Information

1	No. of Employees as on :						
---	--------------------------	--	--	--	--	--	--

	i) Executives						
	ii) Non- Executives						
	iii) Skilled						
	iv) Non-Skilled						
	Total						
2	No. of Employees per						
	i) MW handled						
	ii) MKwh handled						

- | |
|--|
| I) An annual increase in HR expenses under a given head in excess of 20 percent should be explained with proper justification. |
| II) The data should be based on audited balance sheets. |
| III) Details of arrears, if any pertaining to prior period should be mentioned separately. |
| IV) No. of employees opting for VRS during each year should be indicated. |
| V) Details of abnormal expenses, if any shall be furnished separately. |

Petitioner

Details of Repairs and Maintenance Expenses

Name of LDC:

A. Repairs and Maintenance Expenses (Actuals)

(Rs in lakh)

Sr.No.	Description	Actuals for previous Financial Year	Current Financial Year			Estimates for ensuing year
			Actual For First Six Months	Projection For Balance Six Months	Total	
1	Consumption of stores and spares					
2	Loss of stores and spares					
3	Plant and Machinery repairs and maintenance					
4	Civil works repairs and maintenance					
5	Annual Maintenance Contract (4a+4b+4c)					
5a	-Plant and machineries					
5b	-Civil repairs and maintenance					
5c	-Others					
6	Others (Specify)					

7	Total (1+2+3+4+5+6)					
8	Revenue recoveries, if any					
9	Net Total (7-8)					

B. Repairs And Maintenance Expenses (As per Regulation)

(Rs in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Admitted Capital cost as on 1st April of the year					
Repairs and Maintenance expenses					
Repairs and Maintenance expenses as a percentage of Capital cost					

Petitioner

Details of Administrative and General Expenses

Name of LDC/:

Sl. No.	Description	Actual for previous five Financial Year (Rs in lakh)	Current Financial Year (Rs in lakh)			Estimates for Ensuing Year (Rs in lakh)
			Actual For First Six Months	Projection For Balance Six Months	Total	
Statutory Dues						
1	License Fees					
2	Rent					
3	Rates and Taxes					
4	Insurance					
5	Contribution to accident reserve fund					
6	...					
7	...					
8	Sub total :					
Communication						
9	Telephone and Trunk Call					
10	Postage and Telegram					
11	Telex, Teleprinter Charges, Telefax					
12	Courier Charges					
13	Other					
14	Sub total :					
Professional Charges						
15	Legal expenses					
16	Consultancy charges					

17	Technical fees					
18	Audit fees					
19	Other charges					
20	Sub total :					
	Conveyance and Travelling					
21	Conveyance expenses					
22	Travelling expenses					
23	Hire charges of vehicle					
24	Others					
25	Subtotal :					
	Other Expenses					
26	Electricity charges					
27	Fees and Subscription					
28	Books and Periodicals					
29	Printing and Stationery					
30	Advertisement					
31	Entertainment					
32	Watch and Ward					
33	Miscellaneous					
34	Organizational Development Expenses					
35	Donation					
36	Subtotal :					
	Material Related Expenses					
37	Demurrage and Wharf age on materials					
38	Clearing and forwarding charges					
39	Transit insurance					
40	Subtotal :					

41	Others (Specify)					
42	Total (8+14+20+25+36+40+41)					
43	Revenue recoveries, if any					
44	Net Total (42-43)					

Petitioner

Details of Operation expenses

Name of LDC/

(Rs in lakh)

Sl. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
1						
2						
3						
4						
5						
6						
7						
	Total					

Petitioner

Calculation of Interest on Working Capital

Name of RLDC/

(Rs in lakh)

Sl. No.	Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7	8
1	O & M expenses						
2	HR expenses						
3	Apportioned HR expense and O&M expenses for NLDC ()						
4	Receivables						
5	Total Working Capital						
6	Rate of Interest						
7	Interest on Working Capital						

Petitioner

LDC Development Fund (Projected)

Name of LDC: _____

(Rs in lakh) Particulars	Existing 2023-24	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
Opening LDC Development Fund						
Additions in LDC development fund during the year						
Total LDC development fund						
Less: Utilization for capital expenses						
Less : Utilization for revenue expenses						
Less : Utilization of LDCD fund to meet shortfall	Use for					
	Use for...					
Net LDC development fund as on 31st March of the year						
Average fund accumulated during the year						

Note: Break-up of additions and utilization shall be provided in separate sheet for each year

Petitioner

Other Income

Name of LDC: _____

(Rs in lakh) Particulars	As on 31.3.2024	2024-25	2025-26	2026-27	2027-28	2028-29
1	2	3	4	5	6	7
Other Income – Opening						
Add : any other income						
Total Income during the year and deposited under LDCD Fund						

Petitioner

Depreciation Schedule

S. No.	Asset Particulars	Depreciation Rate
A	Land under full ownership	0.00%
B	Land under lease*	
(a)	for investment in the land	3.34%
(b)	For cost of clearing the site	3.34%
C	<u>Other Assets</u>	
A	Building and Civil Engineering works	
(i)	Offices and residential	3.34%
(ii)	Containing plant and equipment	3.34%
(iii)	Temporary erections such as wooden structures	100.00%
(iv)	Roads other than Kutcha roads	3.34%
(v)	Others	3.34%
B	Transformers, Kiosk, sub-station equipment and other fixed apparatus (including plant foundation)	
(i)	Transformers including foundation shaving rating of 100 KVA and over	5.28%
(ii)	Others	5.28%
C	Solar Panel/Wind Mill	5.28%
D	Lightning arrestor	
(i)	Station type	5.28%
(ii)	Pole type	5.28%
(iii)	Synchronous condenser	5.28%
E	Batteries	15.00%

(i)	Underground cable including joint boxes and disconnected boxes	5.28%
(ii)	Cable duct system	3.34%
F	Overhead lines including cable support systems	
(i)	Lines on fabricated steel operating at terminal voltages higher than 66 kV	3.34%
(ii)	Lines on steel supports operating at terminal voltages higher than 13.2 kV but not exceeding 66 kV	5.28%
(iii)	Lines on steel on reinforced concrete support	5.28%
(iv)	Lines on treated wood support	5.28%
G	Meters	5.28%
H	Self-propelled Vehicles	9.50%
I	Air Conditioning Plants	
(i)	Static	5.28%
(ii)	Portable	9.50%
J (i)	Office furniture and furnishing	6.33%
(ii)	Office equipment	6.33%
(iii)	Internal wiring including fittings and apparatus	6.33%
(iv)	Street Light fittings	5.28%
K	Apparatus let on hire	
(i)	Other than motors	9.50%
(ii)	Motors	6.33%
L	Communication equipment	
(i)	Radio and high frequency carrier system	15.00%
(ii)	Telephone lines and telephones	15.00%

M	I. T equipment	15.00%
N	Software	15.00%
O	Any other assets not covered above	5.28%

*The salvage value of lease land shall be as provided in the lease agreement.

Petitioner

(In Compliance of Regulation 5)

1. **Name of the entity** (in bold letters):
2. **Registered office address:**
3. **Region in which registration is sought:**
 - i. North- eastern
 - ii. North
 - iii. East
 - iv. West
 - v. South
4. **User category:**
 - i. Generating Station
Sub Category – Hydro, Thermal, Nuclear, Renewable-Wind/Solar/Hybrid, Captive generating Plant, Renewable Power Park developers, Standalone Storage System
 - ii. Seller
 - iii. Buyer
 - iv. Bulk Consumer
 - v. Transmission Licensee
 - vi. Distribution Licensee
 - vii. Trading Licensee
 - viii. Power Exchange
 - ix. Standalone Storage system QCA / Aggregators
 - x. SNA
 - xi. Others
5. **User details** (as on 31st March of last financial year):
 - I. **Category – generating Station**
 - i. Total Installed Capacity

- ii. Quantum of GNA granted (MW)
- iii. Points of connection to the ISTS:

SI. No.	Point of connection	Voltage level (kV)	Number of Special Energy Meters (Main) installed at this location

II. Category - Seller/Buyer/Distribution Licensee/ Bulk Consumer/ SNA/ QCA

- i. Quantum of GNA granted (MW)
- ii. Points of connection to the ISTS:

SI. No.	Point of connection	Voltage level (kV)	Number of Special Energy Meters (Main) installed at this location

III. Category – Transmission Licensee (inter-State)

- i. Sub-Stations

SI. No.	Substation Name	Number of transformers	Total Transformation Capacity or Design MVA handling capacity if switching Station

- ii. Transmission lines: (line wise details to be given)

SI. No.	Voltage level (kV)	Number of transmission lines	Total Circuit-Kilometers

IV. Category: Power Exchange / Trading License: Please specify details

V. Category (Others): Please specify details.

6. Contact person(s) details for billing related to [...] LDC:

- i. Name:
- ii. Designation:
- iii. Telephone No:
- iv. E-mail address:
- v. Postal address:

7. Other Details:

- i. PAN No.:
- ii. iGST No.:
- iii. Bank Account No.:
- iv. Bank Name and Address:
- v. MICR No:

The above information is true to the best of my knowledge and belief.

Signature of Authorized Representative

Place:

Name:

Date:

Designation:

Contact number:

Assessment of Key Performance Indicators for NLDC

Name of NLDC: _____ Performance Year: _____

Category	Overall weightage	Sr. No.	Key Performance Indicators	Weightage
(A) Ensuring Grid Reliability	25	i	Estimation of Reserves	20
		ii	Finalization of Security Constraint Unit Commitment (SCUC) and Security Constrained Economic Despatch (SCED), and publishing the same on its website	20
		iii	Deployment of Primary, Secondary and Tertiary Ancillary Services	20
		iv	Resource Adequacy Plan	20
		v	Monitoring and Regulating Deviations by entity from their schedule	10
		vi	Monitoring of Market Operations and related activities	10
(B) Regulatory Compliance and Stakeholder's satisfaction	15	i	Compliance with directions through Order within the stipulated timeline	20
		ii	Timelines for submission of information sought	20
		iii	Compliance with Regulations	20
		iv	Timelines of finalization of procedure under the various Regulations	10
		v	Assessment of feedback received from stakeholders	20
		vi	Running of shadow pilot/ sandbox and adherence to timelines	10
(C) Internal Process	10	i	Availability of Decision Support System – SCADA	40
		ii	ISO Certification	20

		iii	Process Documentation – Black Start, Reactive Power	40
(D) Grid Operation and Market functions	40	i	Facilitating power system and market functioning <ul style="list-style-type: none"> • Power Market transaction (Collective and Bilateral), REC, ESCerts • Power System Functioning: Calculation and reporting of FRC, declaration of transmission losses, stakeholder meetings including cross border 	20
		ii	Calculation of transmission charges as per specified timeline under CERC (Sharing of inter-State transmission charges and losses) Regulations 2020	20
		iii	Information dissemination <ul style="list-style-type: none"> • ATC/TTC • Transactions scheduled 	20
		iv	Timely Preparation of accounts <ul style="list-style-type: none"> • Interconnection meter error reporting • Ancillary Services • SCUC and SCED 	10
		v	Submission of self-audit report in line with the Monitoring and Compliance Code of IEGC 2023	15
		vi	Daily demand estimation in line with the Operating Code of IEGC 2023	15
	10	i	New technology adoption / R&D	30

(E) Learning and Growth		ii	Lessons learnt and knowledge dissemination by way of data intensive reports	30
		iii	Adequacy of HR - % of certified operators among eligible operators	20
		iv	<ul style="list-style-type: none"> • Capacity Building • No. of man-days per year per eligible employee • FOLD Meetings/Workshops/Annual Conference of LDCs and Regulators	20
Total	100			

Assessment of Key Performance Indicators for RLDC

Name of RLDCs: _____

Performance Year: _____

Category	Overall weightage	Sr. No.	Key Performance Indicators	Weightage
(A) Ensuring Grid Reliability	25	i	Estimation of Reserve	20
		ii	Optimization of scheduling inter-alia through SCED and Running SCUC for regional entity generating stations	20
		iii	Deployment of Primary, Secondary and Tertiary Ancillary Services	20
		iv	Forecast of demand, generation from wind, solar, ESS and Renewable Energy hybrid generating stations that are regional entities	20
		v	Monitoring and Regulating Deviations by entity from their schedule	20
(B) Regulatory Compliance and Stakeholder's satisfaction	15	i	Compliance with directions through Order within the stipulated timeline	20
		ii	Timelines for submission of information sought	20
		iii	Compliance with Regulation	30
		iv	Assessment of feedback received from stakeholders	30
(C) Internal Process	10	i	Availability of Decision Support System – SCADA	40
		ii	ISO Certification	20
		iii	Process Documentation – Black Start, Reactive Power	40

(D) Grid Operation and Market functions	40	i	Computation of β (Average Monthly Frequency Response Performance) for generating stations as per Tariff Regulation 2024	15
		ii	Facilitating power system and market functioning <ul style="list-style-type: none"> • Power Market transactions (Collective and Bilateral), REC, ESCerts • Power System Functioning: Calculation and reporting of FRC, declaration of transmission losses, stakeholder meetings including cross border 	20
		iii	Maintain system reliability <ul style="list-style-type: none"> • FDI • VDI • Maintenance shutdown coordination 	20
		iv	Information dissemination <ul style="list-style-type: none"> • ATC/TTC • Transactions scheduled • 	15
		v	Timely Preparation of accounts <ul style="list-style-type: none"> • Interconnection meter error reporting • Ancillary Services • SCUC and SCED 	10
		vi	Submission of self-audit report in line with the Monitoring and Compliance Code of IEGC 2023	10
		vii	Daily demand estimation in line with the Operating Code of IEGC 2023	10

(E) Learning and Growth	10	i	New technology adoption / R&D	30
		ii	Lessons learnt and knowledge dissemination by way of data intensive reports	30
		iii	Adequacy of HR - % of certified operators among eligible operators	20
		iv	<ul style="list-style-type: none"> • Capacity Building • No. of man-days per year per eligible employee • FOLD Meetings/Workshops/Annual Conference of LDCs and Regulators	20
Total	100			

Human Resource Requirement - Projection for Control Period: _____**I. Level Wise Projected Manpower**

Grade	Description	Year-1	Year-2	Year-3	Year-4	Year-5
Board	Director					
E9	Executive Director					
E8	General Manager/ Sr. General Manager/ Chief General Manager					
E7	Dy. General Manager/ Sr. Dy. General Manager					
E5-E6	Manager/ Chief Manager					
E3-E4	Executive Trainee/ Asstt. Manager/ Dy. Manager					
E2	Engineer/ Officer					
TOT-E	Total Executives					
NE	Supervisor/ Junior Engineer/ Workmen					
E/NE	Ratio of Executives to Non-Executive = (TOT-E)/ (NE)					

II. Number of personnel in Load Despatch Centre having valid certificates (as on 31st March of respective year)

S. No.	Particulars	Year-1	Year- 2	Year-3	Year-4	Year-5
A	Certified executives- Basic level					
B	Certified executives - Specialist					
F	Certified executives- Management level					
G	Total number of certified executives					
H	Total number of executives					